
(2019) 12 P&H CK 0274

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 2330 Of 2019 (O&M)

Priti And Another

APPELLANT

Vs

State Of Haryana And Others

RESPONDENT

Date of Decision : 19-12-2019

Acts Referred:

Constitution Of India, 1950 — Article 21, 226, 227

Citation : (2019) 12 P&H CK 0274

Hon'ble Judges : Rajbir Sehrawat, J

Bench : Single Bench

Advocate : S.K. Bishnoi

Final Decision : Disposed Of

Judgement

1. The present petition has been filed under Article 226/227 of the Constitution of India for issuance of directions to the official respondents No. 2 & 3 to protect the life and liberty of the petitioners and not to interfere in the peaceful life of the petitioners at the behest of respondents No. 4 to 6.

2. Both the petitioners are present in person and identified by their counsel. They seek protection of their life and liberty by contending that both of them having attained the age of majority, have married each other against the wishes of their respective family members/respondents No. 4 to 6 and to seek appropriate protection from the authorities. They claim to have submitted a representation (Annexure P-5) in this regard to the Superintendent of Police, Panipat on 17.12.2019, but are still apprehensive about their safety and security in view of the alleged inaction of the police and the alleged clout of their family members/respondents.

3. Notice of motion to the State only.

4. Mr. S.P. Singh, DAG, Haryana accepts notice on behalf of the State.

5. Both of them do appear to have crossed the age of majority as seen from the

copies of documents filed and claim to have married each other, in support of which photographs (Annexures P-4) have been placed on record.

6. For the aforesaid reasons, this appears to be a fit case for this Court to invoke the writ jurisdiction under Article 226 of the Constitution of India to ensure the right to life and liberty as guaranteed to them by Article 21 of the Constitution.

7. Thus, the Superintendent of Police, Panipat is directed to consider the representation dated 17.12.2019 (Annexure-P-5) and take appropriate steps to ensure that no harm is caused to the life and liberty of the petitioners.

8. It is nevertheless clarified that this order is issued only on the premise that the petitioners have crossed the age of majority; as seen from the documents placed on record; being Aadhaar Cards of the petitioners No. 1 & 2 (Annexures P-1 & P-2). The petitioners have produced on record a copy of the alleged certificate (Annexure P-3) qua their stated marriage. However, this order would not ipso facto amount to granting any seal of approval on the legality of their marriage, which essentially would come in the domain of the concerned Matrimonial Courts. Further, they would not be entitled for any protection against their arrest or continuance of any criminal proceedings, if otherwise, found to be involved in commission of any cognizable offence(s).

9. The petition is disposed off with the above direction.